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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 18th March, 2026*

+ CRL.M.C. 1984/2026 & CRL.M.A. 8149/2026

AMIR & ANR.

.....Petitioners

Through: Mr. Anwar Khalil, Advocate with
petitioners in person.

versus

THE STATE OF NCT OF DELHI AND ANRRespondents

Through: Mr. Raj Kumar, APP for the State with
WSI Chong Kipgen, PS Hazrat
Nizamuddin
Mr. Rahil Mabood, Advocate for
respondent No.2 with respondent No.2
in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners seek quashing of FIR No. 337/2025 dated 27.11.2025, registered at P.S. Hazrat Nizamuddin, Delhi under Sections 498A/406 IPC along with all consequential proceedings arising therefrom, on the basis of settlement arrived at between the parties.
2. The marriage between respondent No.2 and petitioner No.1 was solemnized on 01.12.2020 as per Muslim rites and customs. They were blessed with a baby girl, who is presently with the mother i.e. respondent No.2 herein.
3. However, due to certain temperamental differences, they started living separately and on account of matrimonial discord, a complaint was lodged by



respondent No.2, which resulted into registration of abovesaid FIR.

4. Charge-sheet has yet not been filed.

5. Fact, however, remains that both the parties have been able to amicably settle all their matrimonial disputes and have agreed to part ways in a graceful manner and such settlement terms have been reduced in writing *vide Memorandum of Understanding (MoU)* dated 29.01.2026.

6. Petitioner Nos.1 and 2 are present in Court.

7. Respondent No.2 is present in Court and is represented by her counsel. The Investigating Officer is also present and duly identifies respondent No.2.

8. When asked, respondent No.2 submitted that the matter has been amicably settled and she reiterates the terms of settlement as recorded in MoU. She states that she and petitioner no. 1 have taken decision to seek *talaq-e-mubarat* as recognized under Islamic Law. She states that she has entered into settlement without any pressure, coercion and undue influence and in terms of settlement, she has already received all her articles and a sum of Rs.1,00,000/- towards full and final settlement *in lieu* of alimony, *Dower (Mahr)*, return of articles, maintenance (*Nafaqa*) (past, present and future). She submits that the abovesaid amount of Rs.1,00,000/- would be used by her for the exclusive benefit of her minor daughter. She, while acknowledging the terms of the settlement, as recorded in MOU dated 29.01.2026, reiterates that she would have '*no objection*' if FIR in question is quashed. Her affidavit to abovesaid effect has also been placed on record..

9. In view of above, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR No. 337/2025 dated 27.11.2025, registered at P.S. Hazrat Nizamuddin, Delhi under Sections



498A/406 IPC, along with all consequential proceedings emanating therefrom, is hereby, quashed.

11. Since charge-sheet is yet to be filed in present case, Original MoU dated 29.01.2026 and original affidavits of petitioners and respondent No.2, copies of which have been filed with the present petition, shall be handed over to concerned SHO/IO within two weeks from today.

12. The petition stands disposed of in aforesaid terms.

13. Pending application also stands disposed of in aforesaid terms

(MANOJ JAIN)
JUDGE

MARCH 18, 2026
st/pb